

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-2727(PB)/2019

IN THE MATTER OF:

Himanshu Dureja & Ors.
v.

.....Financial Creditors/Petitioners

M/s. Soni Infratech Private Limited

.....Corporate Debtor/Respondent

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.01.2020

CORAM:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner:

Mr. Sumit K. Batra, Advocate

For the Respondent:

ORDER

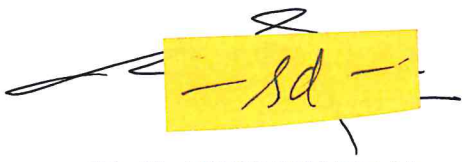
Against the same Corporate Debtor, NCLT, New Delhi Bench (Court No. II) have admitted another petition filed under Section 7 of the Insolvency and Bankruptcy Code, 2016 namely Mr. Balram Singh v. M/s. Soni Infratech Private Limited, [(IB)-2239(ND)/2019] vide order dated 22.11.2019.

2. As per the provisions of Section 11 of the Code another Corporate Insolvency Process cannot be initiated against a corporate debtor that is undergoing a corporate insolvency resolution process. However, it is needless to add that the petitioners would be entitled to file their claims before the Insolvency Professional namely Mr. Bhim Sain Goyal with the

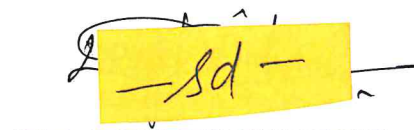
address 405, Skylark Building, 60, Nehru Place, New Delhi-110019,
Registration No. IBBI/IPA-002/IP-N000726/2018-19/12216 which
shall be duly considered in accordance with law.

3. The office is directed to communicate a copy of the order to the
Interim Resolution Professional, Financial Creditors and the Corporate
Debtor immediately.

4. The present petition stands disposed of in the above terms.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

03.01.2020
VINEET